



MINISTRY OF COMPANY AFFAIRS

GOVERNMENT OF INDIA

Information under Section 4(1)(b) of the Right to Information Act, 2005

(As on 5th October, 2005)

**'A' Wing, 5th Floor, Shastri Bhavan,
Dr. Rajendra Prasad Road,
New Delhi**

Website: <http://www.dca.nic.in>

The particulars of organization, functions and duties

(In Pursuance of Section 4(1)(b)(i) of the Right to Information Act, 2005)

“Ministry of Company Affairs”, earlier known as Department of Company Affairs under Ministry of Finance, was designated, as a separate Ministry vide Cabinet Secretariat Notification No. DOC. CD-160/2004 dated 27.05.2004 to function under Minister of State with Independent Charge. The Ministry is primarily concerned with the administration of the Companies Act, 1956, other allied Acts and Rules and Regulations framed there-under mainly for regulating the functioning of the corporate sector in accordance with law. The Ministry is also responsible for administering the Competition Act, 2002, which will eventually replace the Monopolies and Restrictive Trade Practices Act, 1969 under which the Monopolies and Restrictive trade Practices Commission (MRTPC) is functioning. Besides, it exercises supervision over the three professional bodies, namely , Institute of Chartered Accountants of India (ICAI), Institute of Company Secretaries of India (ICSI) and the Institute of Cost and Works Accountants of India (ICWAI) which are constituted under three separate Acts of the Parliament for proper and orderly growth of professions of Chartered Accountants, Company Secretaries and Cost Accountants in the country .The Ministry also has the responsibility of carrying out the functions of the Central Government relating to the administration of the Partnership Act, 1932, the Companies (Donations to National Funds) Act, 1951 and Societies Registration Act, 1860.

The Ministry of Company Affairs has a three-tier organizational set-up, namely, the Secretariat at New Delhi, the Regional Directorates at Mumbai, Kolkata, Chennai and NOIDA, offices of Registrar of Companies in States and Union Territories and Official Liquidators, attached to the High Courts. The Organisational Chart and statement showing the location of these offices is given in the **Annexure I & II.**

The Regional Directors in-charge of the respective Regional Directorates supervise the working of the Offices of the Registrars of Companies and the Official Liquidators working in their respective jurisdiction. They also maintain liaison with the respective State Governments and the Central Government in matters relating to the administration of the Companies Act, 1956. Certain powers of the Central Government under the Act have been delegated to the Regional Directors to be exercised by them in their respective regions, along with appropriate administrative and financial powers. An Inspection Unit is also attached to the office of every Regional Director for carrying out inspection of the books of accounts of companies under section 209A of the Act.

The Registrar of Companies (ROCs) appointed under Section 609 of the Companies Act, covering the various States and Union Territories, are vested with the primary duty of registering companies floated in the respective States and the Union Territories and ensuring that such companies comply with the statutory requirements under the Act . Their offices function as registry of records relating to the companies registered with them.

The Official Liquidators are officers appointed by the Central Government under Section 448 of the Companies Act and are attached to the various High Courts. The Official Liquidators are under the administrative charge of the respective Regional Directors who supervise their functioning on behalf of the

Central Government. In the conduct of the winding up of the companies, however, Official Liquidators act under the directions of the High Courts.

The Ministry is alive to the concerns and problems of the investors and depositors in companies. While a special cell has been set up to monitor and track the vanishing companies and take all possible remedial measures, a Fund known as Investor Education and Protection Fund (IEPF) has been established in the Ministry of Company Affairs with effect from 01.10.2001 vide Section 205-C of the Companies Act, 1956. The Fund is utilized for promotion of investor education and protection. Twenty four NGOs/Voluntary Societies/Associations, working in the field of investor education have been registered under the IEPF and financial assistance has been granted to NGOs/Voluntary Societies/Associations for various activities and programmes on investor awareness and education. A website namely, <http://www.watchoutinvestors.com> has been created with financial assistance from IEPF to help the investors protect themselves from unscrupulous promoters, companies and entities. Organisations who are willing to take up Class Action Suits on behalf of investors can also apply for financial assistance under the IEPF.

Investor Protection

The Investor Protection Cell set up in the Ministry of Company Affairs is computerized and provides a mechanism for facilitating redressal of investor's grievances. The Cell also co-ordinates with the Reserve Bank of India, Department of Economic Affairs and the Securities and Exchange Board of India (SEBI) for redressal of complaints wherever the subject matter of the complaint is not within the domain of the Ministry of Company Affairs.

e-Governance

The Ministry of Company Affairs has launched an e-Governance project, namely, **MCA21 e-Governance Project** on 9th February 2005. This project aims at continuously repositioning the MCA as an organization capable of fulfilling the aspirations of its stakeholders in the 21st Century. This programme envisages electronic-filing of companies' documents through an interactive and paperless process through Internet. The project has an implementation cycle of 60 weeks from the date of signing the contract and, thereafter, an operation period of 6 years. Once implemented, the system is expected to significantly improve the qualitative aspects of doing business in India. The wealth of database created in the process would be available for the use of the Corporate Sector, Research Institutes, Regulators, the general public etc.

Website

MCA Web Site (<http://www.dca.nic.in>) is operational for over seven years. It contains, inter alia, useful information on the organisation of the Ministry, publications, guidelines, circulars, notifications, citizens charter, Press release, monthly corporate growth, database search for registered companies and Reports submitted by various Committees set up by the Ministry.

THE POWERS AND DUTIES OF OFFICERS AND EMPLOYEES

(In Pursuance of Section 4(I)(b)(ii) of the Right to Information Act, 2005)

- (a) **Secretary** – A Secretary to the Government of India is the administrative head of the Ministry or Department. He is the principal adviser of the Minister on all matters of policy and administration within his Ministry/Department, and his responsibility is complete and undivided.
- (b) **Special Secretary/Additional Secretary/Joint Secretary** – When the volume of work in a Ministry exceeds the manageable charge of a Secretary one or more wings may be established with Special Secretary/Additional Secretary/Joint Secretary, in charge of each wing. Such a functionary is entrusted with the maximum measure of independent functioning and responsibility in respect of all business falling within his wing subject, to the general responsibility of the Secretary for the administration of the wing as a whole.
- (c) **Director/Deputy Secretary** – Director /Deputy Secretary is an officer who acts on behalf of the Secretary. He holds charge of a Secretariat Division and is responsible for the disposal of Government business dealt within the Division under his charge. He should, ordinarily be able to dispose of the majority of cases coming upto him on his own. He should use his discretion in taking orders of the Joint Secretary/Secretary on more important cases, either orally or by submission of papers.
- (d) **Under Secretary** – An Under Secretary is in charge of the Branch in a Ministry consisting of two or more Sections and in respect thereto exercises control both in regard to the despatch of business

and maintenance of discipline. Work comes to him from the sections under his charge. As Branch Officer he disposes of as many cases as possible at his own level but he takes the orders of Deputy Secretary or higher officers on important cases.

Section Officer

A. General Duties –

- (i) Distribution of work among the staff as evenly as possible;
- (ii) Training, helping and advising the staff;
- (iii) Management and co-ordination of the work;
- (iv) Maintenance of order and discipline in the section;
- (v) Maintenance of a list of residential addresses of the Staff.

B. Responsibilities relating to Dak –

- (i) to go through the receipts;
- (ii) to submit receipts which should be seen by the Branch Officer or higher officers at the dak stage;
- (iii) to keep a watch on any hold-up in the movement of dak; and
- (iv) to scrutinize the section diary once a week to know that it is being properly maintained.

C. Responsibilities relating to issue of draft –

- (i) to see that all corrections have been made in the draft before it is marked for issue;
- (ii) to indicate whether a clean copy of the draft is necessary;
- (iii) to indicate the number of spare copies required;
- (iv) to check whether all enclosures are attached;
- (v) to indicate priority marking;
- (vi) to indicate mode of despatch.
- (vii) Responsibility of efficient and expeditious disposal of work and checks on delays
- (viii) to keep a note of important receipts with a view to watching the progress of action;

- (ix) to ensure timely submission of arrear and other returns;
- (x) to undertake inspection of Assistants' table to ensure that no paper of file has been overlooked;
- (xi) to ensure that cases are not held up at any stage;
- (xii) to go through the list of periodical returns every week and take suitable action on items requiring attention during next week.

D. Independent disposal of cases –

He should take independently action of the following types –

- (i) issuing reminders;
- (ii) obtaining or supplying factual information of a non-classified nature;
- (iii) any other action which a Section Officer is authorized to take independently.
- (iv) Duties in respect of recording and indexing
- (v) to approve the recording of files and their classification;
- (vi) to review the recorded file before destruction;
- (vii) to order and supervise periodic weeding of unwanted spare copies;
- (viii) ensuring proper maintenance of registers required to be maintained in the section;
- (ix) Ensuring proper maintenance of reference books, Office Orders etc. and keep them up-to-date;
- (x) Ensuring neatness and tidiness in the Section;
- (xi) Dealing with important and complicated cases himself;
- (xii) Ensuring strict compliance with Departmental Security Instructions.

E. Assistant/Upper Division Clerk

He works under the orders and supervision of the Section Officer and is responsible for the work entrusted to him. Where the line of action on a case is clear or the Branch Officer or higher officers have given clear instructions, he should put up a draft without much noting. In other cases he will put up a note keeping in view the following points: -

- (i) to see whether all facts open to check have been correctly stated;

- (ii) to point out any mistakes or incorrect statement of the facts;
- (iii) to draw attention, where necessary, to precedents or Rules and Regulations on the subject;
- (iv) to put up the Guard file, if necessary, and supply other relevant facts and figures;
- (v) to bring out clearly the question under consideration and suggest a course of action wherever possible.

F. Private Secretary/Personal Assistant/ Stenographer

He will keep the officer free from routine nature of work by mailing correspondence, filing papers, making appointments, arranging meeting and collecting information so as to give the officer more time to devote himself to the work in which he has specialised. The Personal Assistant will maintain the confidentiality and secrecy of confidential and secret papers entrusted to him. He will exercise his skill in human relations and be cordial with the persons who come in contact with his boss officially or who are helpful to his boss or who have dealings with the boss as professional persons. Some of the more specific functions are enumerated below :-

- (i) taking dictation in shorthand and its transcription in the best manner possible;
- (ii) fixing up of appointments and if necessary cancelling them;
- (iii) screening the telephone calls and the visitors in a tactful manner;
- (iv) keeping an accurate list of engagements, meetings etc. and reminding the officer sufficiently in advance for keeping them up;
- (v) maintaining, in proper order, the papers required to be retained by the Officer;
- (vi) keeping a note of the movement of files, seen by his officer and other officers, if necessary;
- (vii) destroying by burning the stenographic record of the confidential and secret letters after they have been typed and issued;
- (viii) carrying out the corrections to the officer's reference books and making fair copies of draft demi-official letters to be signed by the officer;

- (ix) generally assisting him in such a manner as he may direct and at the same time, he must avoid the temptation of abrogating to himself the authority of his boss.

G. Lower Division Clerk

Lower Division Clerks are ordinarily entrusted with work of routine nature, for example – registration of Dak, maintenance of Section Diary, File Register, File Movement Register, Indexing and Recording, typing, comparing, despatch, preparation of arrears and other statements, supervision of correction of reference books and submission of routine and simple drafts etc.

H. Assistant Director (Hindi)

He has to supervise the work of Hindi Branch. In addition to that he has to provide help in translation work.

I. Sr./ Jr. Hindi Translator

They have to do translation work of Parliament Questions, Cabinet Notes and other papers/documents provided by officers/Sections of the Ministry.

J. Sr. Librarian

She/He is responsible for the maintenance of the library and its supervision.

K. Jr. Librarian

Jr. Librarian is responsible for maintaining the records of the books and issuance.

L. Investigating Officer

1. Technical analysis of Balance Sheets
2. Compilation & Dissemination of corporate sector data
3. Correspondence with field offices of Department, RBI, CSO, State Government etc.
4. Supervision of day to day work carried out by Statistical Assistants.
5. Preparation of Annual Report of the Ministry.

6. Press Note on the growth of Corporate Sector

M. Statistical Assistants

They have to assist the Investigating Officers in connection with the above mentioned work and also to do the work assigned to them by the officers of the R&S Division.

N. Jr. Technical Assistant/Sr. Technical Assistants

They are generally posted in the Sections dealing with the provisions of the Companies Act, 1956. They work under the orders and supervision of the Section Officer and are responsible for the work entrusted to them.

Where the line of action on a case is clear or the Branch Officer or higher Officers have given clear instructions, he should put up a draft without much noting. In other cases he will put up a note keeping in view, the following points:-

1. to see whether all facts as are open to check have been correctly stated;
2. to point out any mistakes or mis-statements of the facts;
3. to draw attention where necessary to precedents or Rules and Regulations on the subject;
4. to put up the Guard File, if necessary, and supply other relevant facts and figures;
5. to bring out clearly the question under consideration and suggest a course of action wherever possible.

O. Computer

He has to work under the guidance of his superiors and do work being handled in R&S Division.

P. Assistant Manager (Canteen)

He has to supervise the functioning of the canteen and has to maintain the accounts of the canteen.

Q. Coupon Clerk

He is responsible for issuing the coupons of different denominations to the users for availing the facilities in the canteen.

R. Sr. /Jr. Gestetner Operator

He has to operate the duplicating machines and keep them in good working condition.

S. Research Assistants

They have to work under Sr. Analyst and Jr. Analyst in O&M Section to deal with the work relating to O&M Section.

T. Sr. Library Attendant/Jr. Library Attendant

He has to assist in the functioning of library.

U. Daftry / Sr. Peon/Peon

He has to be posted with Sr. Officers/Sections. In Sections they have to arrange files and distribute the dak.

V. Care-taker

He has to be posted in General Branch and responsible for the cleanliness and up keep of office premises.

3.		Dr. Joseph Abraham	Economic Advisor	<ol style="list-style-type: none"> 1. Policy on Capital Markets & SEBI. 2. R&S Division. 3. Annual Reports, Economic Survey & other publications. 4. FIPB and other economic matters. 5. Disinvestments. 6. Right to Information Act.
4.		A.K. Kapoor	Advisor (Cost)	Cost Audit Branch
5.	(i)	Praveen Kumar	Director	<ol style="list-style-type: none"> 1. I.G.C. Section 2. Recodification of Companies Act/ Competition Act/ MRTP Act/ NCLT 3. Professional Institutes
	(ii)	Pawan K Kumar	Director	<ol style="list-style-type: none"> 1. Admn. II 2. Corporate Governance 3. IEPF 4. MCA 21 Programme 5. Vanishing Companies 6. Vigilance
	(iii)	Manoj Kumar Arora	Director	<ol style="list-style-type: none"> 1. Admn.I 2. Budget 3. Investor Protection Cell (IPC)
	(iv)	Smt. Sudha Midha	Director	<ol style="list-style-type: none"> 1. Admn.III 2. CL-VI 3. Cash 4. Right to Information Act, 2005
	(v)	R.S. Kanade	Director	<ol style="list-style-type: none"> 1. Capital Market and SEBI 2. FIPB and other economic matters 3. Disinvestment 4. Right to Information Act, 2005
	(vi)	Dr. Sunita Chitkara	Director	R&S Division
6.	(i)	Smt. Smita Gate Chandra	Deputy Secretary	On long leave

	(ii)	Smt.M.N.Samnotra	Deputy Secretary	1. Admn.IV 2. CL.VII 3. Parliament
	(iii)	Thakur Saran	Deputy Secretary	1. Hindi 2. O&M 3. General
	(iv)	Smt. Jayalakshmi Srinivasan	Deputy Secretary	Posted in CLB
7.	(i)	B.L. Sinha	Joint Director	Policy Section (CL-V)
	(ii)	BM Anand	Joint Director	1. Policy Section (CL-V) 2. Recodification 3. CL-III
	(iii)	K.L.Kamboj	Joint Director	Inspection (Southern & Eastern Region)
	(iv)	Diwan Chand	Joint Director	Inspection (Western Region)
	(v)	A.K. Chaturvedi	Joint Director	Legal Section
	(vi)	SS Luthra	Joint Director	Inspection (Northern Region & Complaints)
8.		A.K. Kakkar	Sr. PPS	Office of Secretary, MCA
9.	(i)	Ravinder Dutt	Under Secretary	(i) Admn.II (ii) Vigilance
	(ii)	N.C. Behera	Under Secretary	(i) Admn.III (ii) IPC (iii) Parliament
	(iii)	UK Jindal	Under Secretary	IGC
	(iv)	N.K.Vig	Under Secretary	CL-VII
	(v)	K.M.Joseph	Under Secretary	CL-VI
	(vi)	A.K.Sharma	Under Secretary	(i) CL-III (ii) Welfare Officer (iii) Right to Information Act.
	(vii)	K.L.Bhatia	Under Secretary	(i) CLB (ii) IFD

	(viii)	A.K.Rana	Under Secretary	(i) General (ii) Protocol Officer
	(ix)	Rajinder Singh	Under Secretary	(i) CL-V (ii) IEPF
	(x)	Smt. Nimmi Dhar	Under Secretary	(i) Admn. I (ii) Admn. IV
	(xi)	K. Devassy	Under Secretary	(i) Budget (ii) Cash (iii) O&M
	(xii)	Smt. Kusum Lata	Under Secretary	(i) CL-II (ii) Legal Section
10.	(i)	J.K Jolly	Deputy Director	Inspection
	(ii)	Sanjay Shorey	Deputy Director	1. CL-V 2. Inspection
	(iii)	Dr. MM Cholan	Deputy Director	Policy Section (CL-V)
	(iv)	Jayaprata Bose	Deputy Director	Cost Audit Branch
	(v)	G. Venkatesh	Deputy Director	Cost Audit Branch
	(vi)	Shri Amardeep Singh Chowdhary	Deputy Director	Cost Audit Branch
	(vii)	A.K. Saha	Deputy Director	Cost Audit Branch
	(viii)	Moti Ram Ramchandani	Deputy Director	R&S Division
11.	(i)	Brijendra Singh	Assistant Director	R& S Division
	(ii)	S.K. Sharma	Assistant Director	Recodification Cell
	(iii)	Smt.P.Sheela	Assistant Director	(i) Special Cell (ii) Capital Market Section
	(iv)	S.P Kumar	Assistant Director	Policy Section (CL-V)
	(v)	N.K. Dua	Assistant Director	Policy Section (CL-V)
12.	(i)	Nathu Ram	Section Officer	CL-III
	(ii)	Rakesh Moza	Section Officer	Admn.I
	(iii)	R.S Vashist	Section Officer	Legal Section
	(iv)	V.K Verma	Section Officer	IPC

(v)	N.T Paite	Section Officer	CL-II
(vi)	Bhupender Singh	Section Officer	CL-VI
(vii)	Harish Pokhriyal	Section Officer	Admn.II
(viii)	Ujjwal Kumar	Section Officer	General Section
(ix)	U.K. Sinha	Section Officer	IEPF
(x)	C.M Pant	Section Officer	Admn.IV
(xi)	R.S Kaushik	Section Officer	CL-VII
(xii)	R.K Mishra	Section Officer	Budget
(xiii)	Bhim Prakash	Section Officer	IGC
(xiv)	R.L Arora	Section Officer	Cash
(xv)	Juel Minz	Section Officer	O&M
(xvi)	Surendra Kumar	Section Officer	DGI&R on loan basis
(xvii)	K.K Reddy	Section Officer	Policy Section (CL-V)
(xviii)	Vinod Kumar	Section Officer	Admn.III
(xix)	Smt Veena Batra	Section Officer	Disinvestment Cell
(xx)	Sanjeev Kumar Narayan	Section Officer	Vigilance
(xxi)	Vijay Soni	Section Officer	(i) Special Cell (ii) Capital Market
(xxii)	S.L Meghwal	Section Officer	M RTP Commission on loan basis

**The procedure followed in decision making process,
including channels of supervision and accountability**

(In pursuance of Section 4(1)(b)(iii) of the Right to Information Act, 2005)

The work in the Ministry of Company Affairs has been distributed among 26 Sections for smooth functioning of work.

The process of work starts with receipts of Dak by Receipt and Issue Section or directly by concerned Sections/Officers on every working day. The Dak received in the R & I Section or directly by the Officers are sent to the respective sections for initiating appropriate action. The receipts are duly examined by the dealing hands in accordance with the rules, regulations etc in force on the subject matter and submitted to the higher authorities through the Sectional in-charge for approval/orders.

The Channel of supervision are:

Sectional Dealing Hands



Section Officer/Assistant Director/Junior Analyst



Under Secretary/Deputy Director/Senior Analyst



Deputy Secretary/Joint Director/Director



Joint Secretary/Economic Adviser/Cost Adviser



Secretary



Minister

All the Officers and officials are responsible and accountable in respect of any action taken by them.



The norms set by it for the discharge of its functions

(in pursuance of Section 4(1)(b)(iv) of the Right to information Act, 2005)

Citizens Charter-Time limit for disposal of various items of work

Sl.No.	Particulars of powers and functions	Period
1	Application for further issue of shares -Section 81(1A) (b) Conversion of loans into shares- Section 81(3) (b)/ 81(4) of the Companies Act, 1956	30 days
2	Payment of dividend without providing for depreciation	30 days
3	Application for changes in the form and contents of balance sheet and profit and loss account-Section 211 (4)	30 days
4	Exemption from inclusion of particulars of subsidiaries in the balance sheet of holding company- Section 212 (8)	30 days
5	Application for extension of financial year of a holding company and subsidiary-Section 213	30 days
6	Application for ordering investigation of the affairs of the company-Section 237 (a)(i)	60 days
7	Application for supply of a copy of the investigation report -Section 241(2)(b)	15 days
8	Application for approval for increase in number of directors-Section 259	30 days
9	Application for amendment of provisions relating to Managing Director/Whole time Director/Non Rotational Director-Section 268.	30 days
10	Application for appointment and remuneration of Managing Director/Whole time Director/Manager – Section 269 (2),209(3),310,311: Director holding office at place of profit Section-314 (1B) waiver of recovery of excess remuneration paid to Director Section-309 (5) (B) professional director opinion of Govt.Section-309(1)(b)	30 days

11	Application for removal of qualification of Directors Section -274(2)	30 days
12	Application for appointment of sole-selling agent Section-294 AA(2)(3)/294 AA(5)(6)	30 days
13	Application for approval of loans or giving guarantee or providing security to directors etc. Section-295	30 days
14	Application for amalgamation of companies in national interest Section-396	60 days
15	Application for authorizing members to apply to Company Law Board for filing petition of oppression and mismanagement Section-399 (4)	90 days
16	Application for extension of time/change of venue for holding AGM by Government Companies-Section 166 & 210	10 days
17	Application for extension of time/exemption Section-58A(8)	15 days
18	Appointment of Cost Auditor Section-233B	30 days
19	Accounts of foreign companies-exemption Section-594	30 days
20	Power to modify Act in its application to Nidhi etc. Section-620A	45 days
21	Grievances/complaints of the investors/public	30 days

The rules, regulations, instructions, manuals and records, held by it or under its control or used by its employees for discharging its functions

(In Pursuance of Section 4(l)(b)(v) of the Right to Information Act, 2005)

Rules and Regulations framed under the Companies Act, 1956

1. Companies (Central Government's) General Rules and Forms, 1956
2. Companies Regulations, 1956
3. Companies (Court) Rules, 1959
4. Companies (Fees on Applications) Rules, 1999
5. Companies (Appointment and Qualifications of Secretary) Rules, 1988
6. Department's instructions as regards procedure for grant of licence under section 25 of the Companies Act
7. Companies (Acceptance of Deposits) Rules, 1975
8. Companies (Application for Extension of Time or Exemption under sub-section (8) of section 58A) Rules, 1979
9. Private Limited Company and Unlisted Public Limited Company (Buy-back of securities) Rules, 1999
10. Public Companies (Terms of Issue of Debentures and Raising of Loans with Option to Convert such Debentures or Loans into Shares) Rules, 1977
11. Companies (Issue of Share Certificates) Rules, 1960
12. Companies (Transfer of Profits to Reserves) Rules, 1975
13. Companies (Declaration of Dividend out of Reserves) Rules, 1975
14. Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) Rules, 1978
15. Companies (Disclosure of Particulars in the Report of Board of Directors) Rules, 1988

16. Companies (Particulars of Employees) Rules, 1975
17. Companies (Auditor's Report) Order, 2003
18. Companies (Branch Audit Exemption) Rules, 1961
19. Cost Audit (Report) Rules, 2001
20. Companies (Appointment of Sole Agents) Rules, 1975
21. Companies (Official Liquidator's Accounts) Rules, 1965
22. Companies Liquidation Accounts Rules, 1965
23. Application of Sec. 159 to Foreign Companies Rules, 1975
24. Guidelines on Corporate Identity Number
25. Companies (Compliance Certificates) Rules, 2001
26. Companies (Issue of Share Capital with Differential Voting Rights) Rules, 2001
27. Companies (Appointment of Small Shareholders' Directors) Rules, 2001
28. Companies (Passing of the Resolutions by Postal Ballot) Rules, 2001
29. Investor Education and Protection Fund (Awareness and Protection of Investors) Rules, 2001
30. Director's Relatives (Office or Place of Profit) Rules, 2003
31. Companies (Disqualification of Directors under section 274(1)(g) of the Companies Act, 1956) Rules, 2003
32. Unlisted Companies (Issue of Sweat Equity Shares) Rules, 2003
33. Unlisted Public Companies (Preferential Allotment) Rules, 2003
34. Producer Companies (General Reserves) Rules, 2003
35. Companies (Issue of Indian Depository Receipts) Rules, 2004

Service Rules

1. All India Services (AIS) Rules.
2. Manual of Office Procedures
3. Central Secretariat Service Rules, 1962
4. Central Secretariat Clerical Service Rules, 1962
5. CCS (Temporary Service) Rules, 1965
6. Central Civil Services (Leave Travel Concession) Rules, 1988
7. Central Civil Services (Leave Rules)
8. CCS (Conduct) Rules, 1964.
9. Central Secretariat Stenographer Service Rules
10. Swamy's – FR & SR (Part I to V)
11. Swamy's Pension Compilation relating to the CCS (Pension) Rules, 1972.
12. Swamy's – CCS (Commutation of Pension) Rules.
13. Swamy's – Leave Travel Concession Rules.
14. Swamy's – General Financial Rules.
15. Swamy's - Delegation of Financial Power Rules.
16. Swamy's – CCS (Revised Pay) Rules, 1997.
17. Swamy's – Seniority and Promotion in Central Government Service.
18. Swamy's – Reservations and Concessions for SCs and STs, Ex-Servicemen, Sportsmen, Compassionate Appointments, Physically Handicapped and SEBC (Mandal Commission)
19. Swamy's – Complete manual on Establishment and Administration.
20. Compendium of orders under Central Govt. Health Schemes (CGHS)

**STATEMENT OF THE CATEGORIES OF DOCUMENTS THAT
ARE HELD BY IT OR UNDER ITS CONTROL**

(In Pursuance of Section 4(I)(b)(vi) of the Right to Information Act, 2005)

Ministry of Company Affairs is mainly concerned with the implementation of the Companies Act, 1956. The Ministry is required to keep the records as per the Companies Act and the Rules framed there under. In addition to this, usual official records as required under the Manual of Office Procedure are also maintained in this Ministry.

**The particulars of any arrangement that exists for
consultation with, or representation by the members of the
public in relation to the formulation of its policy or
implementation thereof**

(In pursuance of Section 4(1)(b)(vii) of the Right to Information Act, 2005)

Formal mechanisms are available in the Ministry of Company Affairs for consultations in the form of Statutory Committees such as the Company Law Advisory Committee and the National Advisory Committee on Accounting Standards. Besides, the Ministry takes up in need-based manner consultations with stakeholders through Workshops, Seminars etc. on selected issues and through publication on Ministry's website. As regards legislative changes, these are subject to formal legislative procedures for approval of the Parliament.

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A statement of the Boards, Councils, Committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those Boards, Councils, Committees and other bodies are open to the public, or the minutes of such meetings are accessible for public

(In pursuance of Section 4(1)(b)(viii) of the Right to Information Act, 2005)

The Ministry of Company Affairs constitutes Committees and sub-Committees consisting of required persons for a limited period for the purpose of advice, as and when necessary. These are as under:

1. National Advisory Committee on Accounting Standards (NACAS).
2. IEPF (Investor Education & Protection Fund) Committee.
3. Sub-Committee on IEPF (Investor Education & Protection Fund).
4. Coordination and Monitoring Committee on Vanishing Companies.
5. Monitoring Committee on Vanishing Companies.
6. Official Language Implementation Committee.
7. Board of Trustees of National Foundation for Corporate Governance (NFCG). (Board of Trustees)

Meetings of these Committees and Board are not open to the public. However, requests for information under the Right to Information Act, 2005 relating to the minutes of these Committees /Board will be considered as per law.

A directory of its officers and employees

(in pursuance of Section 4(1)(b)(ix) of the Right to information Act, 2005)

NAME	DESIGNATION	I.COM.	OFFICE	RESIDENCE
<u>SHRI PREM CHAND GUPTA</u>	MOS (I/C) Company Affairs		23073804 23073805 23073806(Fax) 23381243 23017152 (Parl H.)	23793939 23794242 23793689(Fax)
Shri R.K. Yadav	PS to Minister	571	- do -	2338 8888
Shri Sanjay Gupta	OSD to Minister	591	- do -	2671 6666
Shri Giri Ketharaj	A. P.S. to MOS	574	- do -	26672677
Shri Rajasekhar V.K.	APS to MOS	589	- do -	
Shri M.K. Sharma	Ist PA to MOS	593	- do -	27013407
S/Shri V.R.B. Reddy/Anand Singh	2 nd PA	541	- do -	
Smt. Komal Anand	Secretary	502	23382324/233 84017	2461 6603
Shri A.K. Kakkar	Sr. PPS	515	-do- 23384257(Fax)	24101441
Shri S. P.S. Rawat	PA	515	-do-	
Shri Y. S. Malik	Joint Secretary	505	23381226	2467 7101
Shri Jagjeet Singh	PS to JS(M)	509	-do 23389088(Fax)	
Shri Jitesh Khosla	Joint Secretary	507	23384380	26482470
Shri N. S. Oberoi	P.S. to JS(K)	572	-do-	25139958
Shri Paul Joseph	E.A.	533	23385010	24651170
Shri Tarun K Singhania	PA	522	-do-	
Shri A.K. Kapoor	Cost Adviser		23386284	
Smt. Sudha Midha	Director	536	23383180	26430634
Shri Praveen Kumar	Director	535	23389227	24652580
Shri R. S. Kanade	Director	534	23389204	24610405
Shri Pawan K Kumar	Director	530	23384470	26887513
Shri Manoj Kr. Arora	Director	538	23389403	
Shri S. N. Tobria	Director		24368207	

Smt. Mukta Nidhi Samnotra	Deputy Secretary	525	23384502	23382906
Shri Thakur Sharan	Deputy Secretary	579	23389796	
Smt. Jayalakshmi Srinivasan	Deputy Secretary	514	23383452	
Shri B. L. Sinha	JD		23389263	
Shri B. M. Anand	JD	539	23389602	
Shri K.L. Kamboj	JD (I)	527	23382386	22446935
Shri S.S. Luthra	JD (I)	527	23382386	95120-2502022
Shri Diwan Chand	JD	532	23389622	
Shri A.K. Chaturvedi	JD (L)	532	23389622	
Shri Rakesh Chandra	Addl. DGIR/DS	531	23389263	
Smt. Kusum Lata	US			
Shri Umesh Kumar Jindal	US	529	23389782	0124-2328662
Shri Ravinder Dutt	US	529	23389782	22289367
Shri A.K.Sharma	US	557	23387631	
Shri N.C. Behera	US	528	23382386	
Shri Rajinder Singh	US			
Shri N.K. Vig	US	516	23387174	914776914
Shri K.M. Joseph	US	523	23389298	
Shri A.K. Rana	US	541	23385382	
Shri K.L. Bhatia	US	520	23385381	
Smt. Nimmi Dhar	US			
Shri K . Devassy	US	520	23389796	
Shri J. K. Jolly	DD	583	23386065	
Shri Sanjay Shorey	DD	585	23389298	
Dr. M.M. Cholan	DD	582	23385382	
Shri Jayaprada Bose	DD		23386349	
Shri G.Venkatesh	DD		23386685	
Shri Amardeep Singh	DD		-do-	
Shri A. K. Saha	DD			
Shri M R Ramchandani	DD		24368205	
Shri Bijendra Singh	AD		-d0-	
Smt. P.Sheela	AD	521	23386065	
Shri S.K. Sharma	AD (Rec. Cell)	548	23387174	
Shri N.K. Dua	AD (I)	566	23387174	
Smt. P. Sheela	AD (I)	585	23383204	
Shri S.P. Kumar	AD (I)	581	23385382	
Shri Ujwal Kumar	Section Officer	573/	23389391	

		545		
Shri Ujwal Kumar Sinha	Section Officer	561	23384479	
Shri C.M.Pant	Section Officer			
Shri R.S. Kaushik	Section Officer			
Shri R.K. Mishra	Section Officer			
Shri Bhim Prakash	Section Officer			
Shri Surendra Kumar	Section Officer			
Shri R.L. Arora	Section Officer			
Shri Juel Minz	Section Officer			
Shri KK Reddi	Section Officer			
Shri Vinod Kumar	Section Officer			
Smt. Veena Batra	Section Officer			
Shri Sanjeev Kumar Narayan	Section Officer			
Shri Vijay Soni	Section Officer			
Shri S.L. Meghwal	Section Officer			
Smt Prasanna Rajan	Personal Assistant			
Shri Dinesh Gaur	Personal Assistant			
Shri Vipin Tandon	Personal Assistant			
Shri SK Kaushik	Personal Assistant			
Smt Manjeet Gupta	Personal Assistant			
Shri S.P.S Rawat	Personal Assistant			
Shri S.C. Puri,	Personal Assistant			
Kum KM Baby	Personal Assistant			
Shri Arun Kalra	Personal Assistant			
Shri Om Prakash	Personal Assistant			
Smt. Namita Datta	Personal Assistant			
Smt. Durgesh Nandini	Personal Assistant			
Shri Kanti Prasad	Assistant			
Shri Ram Bachan	Assistant			

Smt. Kamlesh Makkar	Assistant			
Shri H.B. Singh	Assistant			
Shri R.K. Dhar	Assistant			
Shri Bhupendra Bahuguna	Assistant			
Shri S.K. Adlakha	Assistant			
Shri Pradip Kumar	Assistant			
Smt. Rashmi Malik	Assistant			
Smt. Surinder Kaur	Assistant			
Smt. Mohini Bala	Assistant			
Shri P.K. Hota	Assistant			
Shri Som Dutt	Assistant			
Shri Rishi Raj	Assistant			
Shri CB Viveki	Assistant			
Shri Zile Singh	Assistant			
Shri VK Jha	Assistant			
Shri Jage Ram	Assistant			
Shri Khushal Ram	Assistant			
Shri SS Pandey	Assistant			
Shri MMS Kaushik	Assistant			
Shri Jai Prakash	Assistant			
Shri V.K. Rajasekhar	Assistant			
Smt. Minakshi Bhattacharya	Assistant			
Smt. Chandra Kumar	Assistant			
Shri NX Dinesious Savul	Assistant			
Shri BR Yadav	Assistant			
Smt. Madhu Bala Kumar	Assistant			
Smt. Krishna Devi	Assistant			
Shri Prakash Singh	Assistant			
Shri Havan Singh	Assistant			
Smt. Kimjalam Karthak	Assistant			
Kum Usha Rani	Assistant			
Shri A. Ravindran	Assistant			
Shri Suraj Bhan	Stenographer			
Shri S.N. Lamhor	Stenographer			
Shri M.V. Krishna Reddy	Stenographer			
Shri Rajendra Kumar	Stenographer			
Shri Sanjay Kumar	Stenographer			

Shri Pradeep Solanki	Stenographer			
Shri Sandeep Kumar Ambastha	Stenographer			
Shri Nilachal Gouda	Stenographer			
Shri Anil Kumar	Stenographer			
Shri RN Pani	Stenographer			
Shri Dinesh Kumar	Stenographer			
Shri Laxman Singh	UDC			
Shri Chet Ram (SC)	UDC			
Smt. Kiran Narula	UDC			
Smt Vandana Sharma	UDC			
Shri Udai Singh	UDC			
Mrs Anju Sharma	UDC			
Shri C.S. Bindra	UDC			
Shri Vishal Mani	LDC			
Shri Sunil Kumar Sharma	LDC			
Shri R.S. Bisht	LDC			
Shri Y. Langkham	LDC			
Shri Sandip Kumar	LDC			
Shri Arun Kumar	LDC			
Shri Ranjeet Kumar Verma	LDC			
Shri Abishek Kumar	LDC			
Shri Manoj Kumar Singh	LDC			
Smt. Sunita	LDC			
Shri Raj Kumar	LDC			
Shri Bhagat Singh	LDC			
Shri Bed Ram	LDC			
Shri K.C. Meena	Investigating Officer			
Shri B.M. Banerjee	-do-			
Shri Ram Rattan	-do-			
Shri Prabha Suri	-do-			
Shri Ganpat Sahai	-do-			
Shri Tapan Paul	-do-			
Shri K.K. Gupta	-do-			

Smt. Anita klair	-do-			
Smt. Sunita Dhir	Sr. Tech. Assistant			
Shri M.S. Pachouri	-do-			
Shri Anshu Tandon	-do-			
Shri A.M. Sharma	-do-			
Smt. Monika Gupta	-do-			
Smt. Seema Rath	-do-			
Shri V.K. Dhir	-do-			
Smt. Kamna Sharma	-do-			
Shri P.K. Duggal	-do-			
Shri Mukesh Kumar	-do-			
Shri S.K. Wadhwa	-do-			
Shri Animesh Bose	-do-			
Shri A.K. Sethi	-do-			
Shri Sanjay Sardar	-do-			
Shri N.V. Gajanan	-do-			
Shri M.K. Barua	-do-			
Smt. Yashoda Mediratta	Jr. Tech. Assistant			
Smt. Savita Sharma	-do-			
Shri V.S. Pawar	-do-			
Shri J.R. Meena	-do-			

Smt. Madhu Batra	-do-			
Shri Ganga Saran	-do-			
Shri C.M.Mishra	-do-			
Shri D.K. Arora	-do-			
Shri G.K. Upadhyay	-do-			
Smt. K.J. Jayalakshmi	-do-			
Smt. Shama Khan	Statistical Assistant			
Shri Vinod Kumar	-do-			
Shri Vijay Kumar	-do-			
Smt. Anjana Jhangiani	-do-			
Shri Sri Krishan	-do-			
Smt. Indu Khosla	-do-			
Shri C.P. Gupta	-do-			
Shri S.K. Jain	-do-			
Shri S. Sridharan	-do-			
Shri Inder Mohan Mahavir	Staff Car Driver			
	-do-			
Shri Raj Kumar	-do-			
Shri Shish Pal Singh	-do-			
Shri Rana Pratap Narad	Canteen Staff	550		
Shri Bal krishan	-do-			

Sharma				
Shri Virender Singh	-do-			
Shri Harsh Singh	-do-			
Shri Gabber Singh	-do-			
Shri Amar Singh	-do-			
Shri Ravinder Kumar	-do-			
Shri Mangal Singh	-do-			
Shri Attar Singh	-do-			
Shri Ram Kumar	Group 'D' Staff			
Shri Roshan Lal	-do-			
Shri Jyoti Prasad	-do-			
Shri Ram Surat	-do-			
Shri Yad Ram	-do-			
Shri Prem Lal	-do-			
Shri Moti Lal	-do-			
Shri Suresh Chand	-do-			
Shri Raj Pal Singh	-do-			
Shri Ramesh Chand	-do-			
Shri karam Singh	-do-			
Shri Amar Singh	-do-			
Shri Mahipal Singh	-do-			
Shri Yadunandan	-do-			

Shri Ran Vijay	-do-			
Shri Ashok Kumar	-do-			
Shri Shish Pal Singh	-do-			
Shri Kartar Singh	-do-			
Shri Satish Kumar	-do-			
Shri Ravinder Kumar	-do-			
Shri Ram Niwas	-do-			
Shri Mahesh Chandra	-do-			
Shri Asha Ram	-do-			
Shri Thakur Das	-do-			
Shri Jagdish Prasad	-do-			
Shri Vinod Kumar	-do-			
Shri P. Venkatesh	-do-			
Shri Om Prakash	-do-			
Shri Ashok Kumar-I	-do-			
Shri Yogesh Kumar	-do-			
Shri Chander Mohan	-do-			
Shri Leelu singh	-do-			
Shri Baij Nath	-do-			
Shri Raj Kumar-II	-do-			
Shri Sewa Singh	-do-			
Shri Jeewan Nath	-do-			

Shri Bhopal Singh	-do-			
Shri Vijay Pal	-do-			
Shri Chet Narain	-do-			
Shri Sandeep Kumar	-do-			
Shri Madappan	-do-			
Smt. Shanti Devi	-do-			
Smt. Gomti Devi	-do-			
Shri Dharamvir	-do-			
Shri Jai Chand	-do-			
Shri Hans Raj	-do-			
Shri Raj Bahadur Sah	-do-			
Shri Murari Lal	-do-			
Shri Raju	-do-			
Shri Raju Ram	-do-			
Shri Ghanshyam	-do-			
Smt. Leela	-do-			
Shri Rambir	-do-			
Shri Krishan Pal singh	-do-			
Shri Suresh	-do-			
Shri Kuldeep	-do-			
Shri Vijay	-do-			

The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in its regulations

(In pursuance of 4(1)(b)(x) of The Right to Information Act, 2005)

The Monthly emoluments received by the officers and employees of Ministry of Company Affairs are given as under:

S.No.	Name	Designation	Basic Pay	Total Emoluments
1.	Smt. Komal Anand	Secretary	26000	45930
2.	Shri Jitesh Khosla	Joint Secretary	22400	49692
3.	Shri Y.S.Malik	Joint Secretary	21400	37857
4.	Shri Paul Joseph	Economic Adviser	22400	39612
5.	Shri A.K.Kapoor	Adviser(Cost)	19400	43077
6.	Shri R.K.Yadav	PS to MOS	15900	29530
7.	Shri Sanjay Gupta	OSD	12375	26019
8.	Shri R.S.Kanade	Director	18300	33217
9.	Shri S.N.Tobria	Director	15900	29005
10.	Shri Pawan K.Kumar	Director	15100	35396
11.	Smt. Sudha Midha	Director	17100	38806
12.	Shri Praveen Kumar	Director	18300	34217
13.	Smt. Mukta Nidhi Samnotra	Dy.Secretary	15375	28084
14.	Smt. Smita Gate Chandra	Dy.Secretary	15100	35396
15.	Shri Thakur Saran	Dy.Secretary	15750	35829

16.	Shri A.K.Kakkar	Sr.P.P.S.	14250	26109
17.	Shri S.S.Luthra	Joint Director	16300	37042
18.	Shri K.L.Kamboj	Joint Director	15900	29005
19.	Shri A.K.Chaturvedi	Joint Director	14700	33514
20.	Shri B.L.Sinha	Joint Director	17900	32515
21.	Shri Diwan Chand	Joint Director	15500	35278
22.	Shri B.M.Anand	Joint Director	17900	40570
23.	Shri N.K.Vig	Under Secretary	11950	27650
24.	Shri A.K.Rana	Under Secretary	11950	27450
25.	Shri K.M.Joseph	Under Secretary	12925	29800
26.	Shri U.K.Jindal	Under Secretary	12275	28167
27.	Shri Ravinder Dutt	Under Secretary	15375	35003
28.	Shri A.K.Sharma	Under Secretary	11950	27450
29.	Shri K.Devassy	Under Secretary	10000	23150
30.	Shri N.C.Behera	Under Secretary	14250	26109
31.	Shri K.L.Bhatia	Under Secretary	11950	27450
32.	Shri Rajinder Singh	Under Secretary	10000	23150
33.	Smt. Nimmi Dhar	Under Secretary	11950	22072
34.	Shri Moti Ram Ramchandani	Dy. Director	12275	22643
35.	Shri Sanjay Shorey	Dy. Director	10650	24584
36.	Shri J.K.Jolly	Dy. Director	13250	30317
37.	Shri J.B.Bose	Dy. Director	10975	20362
38.	Shri Amardeep S. Chowdhary	Dy. Director	10650	24584

39.	Shri G.Venkatesh	Dy.Director	10650	19791
40.	Shri M.M.Cholan	Dy.Director	12600	28883
41.	Shri S.K.Sharma	A.I.O.	11025	20449
42.	Shri N.K.Dua	Asstt.Director	8550	19953
43.	Shri Brijendra Singh	Asstt Director	9650	18136
44.	Smt.P.Sheela	Asstt Director	9925	22985
45.	Shri Ashish Kumar Saha	Dy.Director ⁶	12600	28883
46.	Shri R.L.Arora	S.O.	8500	19443
47.	Smt.Veena Batra	S.O.	8100	18561
48.	Shri K.K.Reddi	S.O.	8100	18561
49.	Shri Bhim Prakash	S.O.	7700	14389
50.	Shri R.S.Kaushik	S.O.	8100	18561
51.	Shri R.K.Mishra	S.O.	8900	16495
52.	Shri Juel Minj	S.O.	7500	13863
53.	Shri Sanjeev Kumar Narayan	S.O.	7500	17238
54.	Shri Vijay Soni	S.O.	7500	17238
55.	Shri R.S.Vashist	S.O.	9375	21773
56.	Shri Harish Pokhriyal	S.O.	8275	15623
57.	Shri U.K.Sinha	S.O.	8550	16108
58.	Shri Ujjwal Kumar	S.O.	8000	18740
59.	Shri C.M.Pant	S.O.	8700	16144
60.	Shri Surender Kumar	S.O.	7500	17238
61.	Shri S.L.Meghwal	S.O.	7300	16797
62.	Shri N.T.Paite	S.O.	8825	20559
63.	Shri Bhupender Singh	S.O.	8550	19953
64.	Shri Vinod Kumar	S.O.	8100	18561
65.	Shri V.K.Verma	S.O.	8825	16588

66.	Shri Nathu Ram	S.O.	9375	21773
67.	Shri Rakesh Moza	S.O.	8825	20559
68.	Shri Giri Ketharaj	APS	6500	15033
69.	Shri S.P.S.Rawat	APS	7900	14565
70.	Shri Rajasekhar V.K.	APS	5500	13528
71.	Shri M.K.Sharma	APS	8500	19943
72.	Shri L.B.Gupta	AD(OL)	9500	21648
73.	Smt. Shyamala R.Krishnan	Sr.Librarian	8100	18561
74.	Shri N.S.Oberoi	PS	12275	28167
75.	Shri T.S.Negi	PS	8275	19347
76.	Smt.Pushpa Saini	PS	8825	20559
77.	Shri AJK Menon	PS	9375	21973
78.	Shri Satpal Kalia	PS	11950	27450
79.	Shri Jagjit Singh	PS	9100	21166
80.	Shri K.K.Gupta	IO	10475	19634
81.	Shri B.M.Bannerjee	IO	10475	19484
82.	Smt.Prabha Suri	IO	10200	23591
83.	Smt. Anitas Klair	IO	8100	18561
84.	Shri Tapan Paul	IO	10200	23766
85.	Shri Ram Rattan	IO	10200	23591
86.	Shri Ganpat Sahai	IO	10475	19484
87..	Shri K.C.Meena	IO	8500	19443
88	Shri P.K.Duggal	STA	7700	17679
89.	Shri Surinder Wadhwa	STA	8700	19884
90.	Shri Animesh Bose	STA	8700	19884
91.	Shri A.M.Sharma	STA	8500	15718

92.	Smt.Madhu Batra	STA	7900	18120
93.	Smt. Sunita Dhir	STA	6900	15915
94	Shri M.S.Pachouri	STA	8100	14916
95.	Smt.Anshu Tandon	STA	7100	16356
96..	Smt.Monika Gupta	STA	7100	16356
97.	Shri Mukesh Kumar	STA	7100	16356
98.	Shri V.K.Dhir	STA	7900	18120
99.	Smt.Seema Rath	STA	7100	16356
100.	Smt.Kamna Sharma	STA	7100	16356
101	Shri A.K.Sethi	STA	6700	15474
102	Shri N.V.Gajanan	STA	6700	15474
103	Shri M.K.Barua	STA	6700	15474
104	Shri Sanjay Sardar	STA	6700	15474
105	Shri A.K.Behl	STA	8300	19002
106	Shri P.D.Tiwari	STA	8300	15267
107	Smt.Kamlesh Makkar	RA	7600	13838
108	Smt. Anita Mathur	SHT	8700	19884
109	Shri G.K.Upadhayaya	JTA	6350	11544
110	Smt.Savita Sharma	JTA	6500	11808
111	Miss K.J.Jayalakshmi	JTA	6500	11808
112	Shri D.K.Arora	JTA	6500	14733
113	Shri Ganga Saran	JTA	6350	14402
114	Shri V.S.Panwar	JTA	6800	12334
115	Shri J.R.Meena	JTA	6500	14733
116	Shri C.M.Mishra	JTA	6200	11281
117	Smt.Yashoda Mendiratta	JTA	6350	14402
118	Shri Ten Singh	Jr.Artist	6725	15229
119	Shri SriKrishan	SA	7900	18120

120	Smt. Anjana Jhagiani	SA	9100	16671
121	Shri Vinod Kumar	SA	8300	19002
122	Smt. Shama Khan	SA	7900	18120
123	Smt. Indu Khosla	SA	7900	18120
124	Shri Vijay Kumar	SA	8300	19002
125	Shri S.K.Jain	SA	11025	25410
126.	Shri C.P.Gupta	SA	11025	25410
127	Shri S. Sridharan	SA	7100	16356
128.	Smt.Nutan Kumari	Lib.&Inf. Asstt	5675	12914
129.	Shri Amit Kumar	Jr.HindiTr.	5675	12914
130	Shri Udai Ram	Computer	6200	14071
131	Shri Naresh Kumar	Computer	6050	11018
132	Shri N.C.Jain	Computer	6350	14402
133.	Shri Inder Mohan	SCD	5750	10596
134	Shri Raj Kumar	SCD	3725	6943
135.	Shri Mahavir	SCD	4200	9191
136.	Shri Shish Pal Singh	SCD	3275	6133
137	Sh.Kripal Singh	SCD	3050	7026
138	Sh,Sharwan Kumar	Despatch Rider	3875	8875
139	Shri Nagendra Mehto	S.G.O.	4350	8064
140.	Shri Swarup Kumar	SLA	4350	9992
141..	Smt. Rashmi Malik	Asstt	6375	11589
142	Shri R.K.Dhar	Asstt	7425	16773
143..	Shri Prakash Singh	Asstt	5500	12528
144	Smt. Mohini Bala	Asstt	5850	13300
145.	Smt. Meenakshi Bhattacharya	Asstt	5500	10053
146	Smt.R.Chandra Kumar	Asstt.	5500	10053

147.	Smt. Krishna Devi	Asstt	5500	12823
148	Smt Madhu Bala Kumar	Asstt	5500	12528
149.	Shri Havan Singh	Asstt	5500	12603
150.	Miss Usha Rani	Asstt	5500	10053
151.	Shri H.B.Singh	Asstt	7600	17808
152	Smt.Surinder Kaur	Asstt	5850	13300
153	Shri P.K.Hota	Asstt	5675	12914
154.	Shri Som Dutt	Asstt	5675	12914
155	Shri Jage Ram	Asstt	5675	12914
156.	ShriKushal Ram	Asstt	5675	10435
157.	ShriSSPandey	Asstt	5675	10460
158.	ShriMMS Kaushik	Asstt	5775	13135
159.	ShriRam Bachan	Asstt	7250	16387
160.	ShriKanti Prasad	Asstt	7250	16387
161	ShriRishi Raj	Asstt	5675	12914
162.	ShriZile Singh	Asstt	5675	13214
163	ShriA. Ravindran	Asstt	5500	10153
164.	Smt.KimJalam Karthak	Asstt	5500	10153
165.	Shri Sunil Kumar Adlakha	Asstt	6560	14843
166.	Shri Bhupendra Bahuguna	Asstt	6560	14843
167.	Shri Pradeep Kumar	Asstt	6560	14843
168.	Shri C.B.Viveki	Asstt	5675	10460
169.	Shri V.K.Jha	Asstt	5675	10360
170.	Shri B.R.Yadav	Asstt	5500	12528
171.	Shri Jai Prakash	Asstt	5500	10182

172.	Shri D.Savul	Parl.Asstt	5500	10053
173.	Shri Om Prakash	steno-Grade-C	7075	12917
174.	Smt. Manjeet Gupta	Steno-Grade-C	7250	13124
175.	Shri S.K.Kaushik	Steno-Grade-C	8300	19002
176.	Km.Baby K.M.	Steno-Grade-C	7075	12817
177.	Smt. Namita Bakshi	Steno-Grade-C	6025	13685
178.	Smt.Durgesh Nandini	Steno-Grade-C	6900	12510
179.	Shri Anand Singh	PA	5675	13340
180	Shri V.R.B.Reddy	PA	5000	10351
181.	Shri Mohan Singh Bisht	Lang.PA	4300	8915
182.	Smt. Davinder Barara	Steno-Grade-C	8425	18977
183.	Shri Suraj Bhan	Steno-Grade-C	6725	15229
184.	Shri S.C.Puri	Steno-Grade-C	8700	15969
185.	Smt Prasanna Rajan	Steno-Grade-C	7775	17745
186.	Shri Dinesh Gaur	Steno-Grade-C	8700	19884
187.	Shri Vipin Tandon	Steno-Grade-C	7600	17158
188.	Shri Arun Kalra	Grade-C	6900	12510
189.	Shri R.N.Pani	Steno-Grade-D	4300	9882
190	Shri M.V.Krishna Reddy.	Steno-Grade-D	4800	8824
191.	Shri Pradeep Solanki	Steno-Grade-D	4300	9822
192.	Shri Nilachal Gouda	Steno-Grade-D	4300	10054
193	Shri Shiv Narayan Lamhor	Steno-Grade-G	4900	11205
194.	Shri Anil Kumar	Steno-Grade-D	4600	10543
195.	Shri Rajinder Kumar	Steno-Grade-D	4300	9882
196.	Shri Dinesh Kumar	Steno-Grade-D	4300	9882

197.	Shri Tarun Kumar Singhania	Steno-Grade-D	4300	9882
198.	Shri Sandeep Kumar Ambastha	Steno-Grade-D	4400	10102
199.	Shri Laxman Singh	UDC	4600	10543
200.	Smt.Kiran Narula	UDC	4300	9882
201.	Smt.Anju Sharma	UDC	4200	7771
202.	Smt.Vandana Sharna	UDC	4200	9661
203.	Shri Udai Singh	UDC	4500	8298
204.	Shri Chet Ram	UDC	4300	9882
205.	Shri C.S.Bindra	UDC	4000	9220
206.	Shri Rana Pratap	Asstt.Manager	5100	11646
207.	Shri Bed Ram	LDC	3875	8845
208.	Shri Bhagat Singh	LDC	3800	8679
209.	Shri Arun Kumar	LDC	3050	7026
210.	Smt. Sunita	LDC	3275	6348
211.	Shri Ravinder Singh	LDC	3575	8259
212.	Shri Sunil Kumar Sharma	LDC	3575	8184
213.	Shri Y.Langkhan	LDC	3575	8184
214.	Shri Ranjit Kumar Verma	LDC	3200	7356
215.	Shri Manoj Kumar Singh	LDC	3200	7356
216.	Shri Abhishek Kumar	LDC	32090	7356
217.	Shri Prakash Chand Joshi	LDC	3125	7191
218.	Shri Raj Kumar	LDC	3800	8679
219.	Shri Vishal Mani	LDC	3050	5633

220.	Shri B.K.Sharma	LDC	4305	9893
221.	Miss Reeta Chakraborty	Junior Hindi Translator	5500	12528
222.	Shri Prem Singh Bisht	Jamadar	2610	5981
223.	Shri Yadunandan Sharma	Sr.Peon	4100	9471
224.	Shri RanVijay Singh	Peon	3650	8379
225.	Shri Ashok Kumar-I	Sr.Peon	3475	6429
226.	Shri Rajpal Singh	Daftry	3650	8379
227.	Shri Yad Ram Sharma	Daftry	4100	9471
228.	Shri Ram Kumar	Daftry	4100	9471
229.	Shri Roshan Lal	Daftry	3875	8875
230.	Shri Prem Lal	Daftry	3800	6999
231.	Shri Moti Lal	Daftry	3650	8379
232.	Shri Ramesh Chandaftry	Daftry	3650	6791
233.	Shri Amar Singh	Daftry	3650	6791
234.	Shri Karam Singh	Daftry	3580	8224
235.	Shri Mahipal Singh	Daftry	3540	8136
236.	Shri Suresh Chander	Daftry	3650	6736
237.	Shri Jyoti Prasad	Record Sorter	4100	7686
238.	Shri Suresh Kumar	Frash	3580	8279
239.	Shri Vijay	Frash	3370	7761
240.	Shri Kuldeep Singh	Frash	3440	6367
241.	Shri Thakur Dass	Peon	4025	9305
242.	Shri Ram Babu	Peon	3950	7262
243.	Shri Chander Mohan	Peon	3720	8533
244.	Shri Om.Prakash	Peon	3720	6859
245.	Shri Raj Kumar	Peon	3650	6736

246.	Shri Shish Pal Singh	Peon	3510	6490
247.	Shri Ravinder Kumar	Peon	3440	6367
248.	Shri Satish Kumar	Peon	3440	7915
249.	Shri Mahesh Chandra	Peon	3440	6367
250.	Shri Jagdish Prasad	Peon	3370	7816
251.	Shri Vinod Kumar	Peon	3370	6244
252.	Shri Yogesh Kumar	Peon	3370	6304
253.	Shri Ashok Kumar-II	Peon	3370	6244
254.	Shri Lilu Singh	Peon	3300	7607
255.	Shri Sewa Singh	Peon	3300	7667
256.	Shri P.Venkatesh	Peon	3370	6299
257.	Shri Sandeep Kumar	Peon	3140	7254
258.	Shri Vijay Pal Singh	Peon	3140	7254
259.	Shri M.C.Madappan	Peon	3140	7314
260.	Shri Baij Nath	Peon	3370	7761
261.	Smt. Shantiu Devi	Peon	3140	5841
262.	Shri Jeevan Nath	Peon	3140	5901
263.	Shri Ram Niwas	Peon	3800	6999
264.	Smt.Gomti Devi	Peon	3140	7254
265.	Shri Dharambir	Peon	3140	5841
266.	Shri Jai Chand	Peon	3140	5841
267.	Shri Raj Bahadur Sah	Peon	3080	5735
268.	Shri Hans Raj	Peon	3080	7181
269.	Shri Kartar Singh	Peon	3440	7975
270.	Shri Chet Narayan	Peon	3140	7314
271.	Shri Rajesh Kumar	Peon	2550	5848
272.	Shri Devsaran Prasad Singh	Peon	3540	6809
273.	Shri Asha Ram.	Peon	3370	6214

274.	Shri Ram Surat	Jr.Gest.Operator	4100	9471
275.	Shri Murari Lal	Safaiwala	3720	8588
276.	Shri Raju Ram	Safaiwala	3650	8379
277.	Shri Raju	Safaiwala	3370	7761
278.	Shri Ghan Shyam	Safaiwala	3200	5946
279.	Smt.Leela	Safaiwali	3370	7761
280.	Shri Rambir	Safaiwala	3140	7254
281.	Shri Krishan Pal Singh	Safaiwala	3140	5841
282.	Shri Virender Singh	Tea Maker	3875	8875
283.	Shri Harsh Singh	Bearer	3950	7262
284.	Shri Mangal Singh	Bearer	3725	6868
285.	Shri Amar Das	Bearer	3650	6736
286.	Shri Gabbar Singh	Bearer	3650	6736
287.	Shri Ravinder Kumar	Bearer	3650	6736
288.	Shri Pritam Chand	Wash Boy	3540	6543
289.	Shri Attar Singh	Wash Boy	3540	6543

The Budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made

(In pursuance of Section 4(1)(b)(xi) of The Right to Information Act, 2005)

Ministry of Company Affairs has no Plan Schemes and, hence, no Plan outlay. The entire Budget of this Ministry is Non- Plan and establishment oriented. Non- Plan Budget Estimates for financial year 2005-06 is Rs116.27 crores out of which Rs. 76.68 crores has been allocated to Ministry of Company Affairs (Headquarters including Pay & Accounts Offices at Delhi, Kolkata, Chennai and Mumbai). The balance amount of Rs. 39.59 crores has been allocated to the 46 field offices and other attached offices under the Ministry.

The manner of execution of subsidy programmes, including the amounts allocated and the details and beneficiaries of such programmes

(In pursuance of Section 4(1)(b)(xii) of The Right to Information Act, 2005)

Ministry of Company Affairs has no subsidy programmes and no amount is allocated and, therefore, there are no beneficiaries.

**Particulars of recipients of concessions, permits or
authorizations granted by it.**

(In pursuance of Section 4(1)(b)(xiii) of The Right to Information Act, 2005)

The Ministry of Company Affairs does not grant any concessions, permits or authorizations.

Details in respect of the information, available to or held by it, reduced in an electronic form

(In pursuance of Section 4(1)(b)(xiv) of the Right to Information Act, 2005)

The Ministry of Company Affairs has its own website <http://www.dca.nic.in>. All the important information pertaining to the various areas of its functioning such as Guidelines, Queries/case status, Acts/Bills, Reports, Notifications, Circulars, Press Release, Vanishing Companies, MCA21 Newsletter, What's New, Sr. level Posts, Right to Information Act, 2005, Citizens Charter, Corporate Governance, Parliament Questions, Site Map, MCA offices, Important Link, Concept paper, etc. is available on the website of the Ministry. The website also contains a system for online filing of complaints by the investors. It has a provision for issuing acknowledgement automatically to the complainants. The website also contains links to the details regarding the activities undertaken under Investor Education and Protection Fund (IEPF); Serious Fraud Investigation Office (SFIO); Competition Commission of India (CCI); Vanishing Companies, etc.

The information available on the website of the Ministry is periodically updated. The website also provides information on the implementation of MCA21 e-governance project undertaken by the Ministry with a view to make citizen interface more friendly and effective. The basic information regarding implementation of MCA 21 programme has been circulated by Secretary, Ministry of Company Affairs through a News Letter titled "Know Your MCA 21". The Ministry has also taken steps to create a new website under the domain name of mca21.gov.in and mca.gov.in which will be in operation by February 2006.

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The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use.

(In pursuance of Section 4(1)(b)(xv) of the Right to Information Act, 2005)

The Citizens can obtain information either from the website <http://www.dca.nic.in> of the Ministry of Company Affairs or through the Facilitation Centre set up by the Ministry of Company Affairs at Garage No. 14, Shastri Bhavan, New Delhi within working hours on any working day.

No Library/reading room is being maintained for public use.

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The names, designations and other particulars of the Public Information Officers

(In pursuance of Section 4(1)(b)(xvi) of the Right to Information Act, 2005)

In terms of the provisions of Sections 5(1) of Right to Information Act, 2005, Shri R.S. Kanade, Director, and Smt. Sudha Midha, Director have been designated as Central Public Information Officers in respect of Ministry of Company Affairs. Their address and telephone number are given as under:

1. **Shri R.S. Kanade,
Director,
Ministry of Company Affairs,
R.No.534, 5th Floor, A- Wing,
Shastri Bhavan,
Dr. Rajendra Prasad Road
New Delhi- 110 001.**

Ph. 011- 23389204

2. **Smt. Sudha Midha,
Director,
Ministry of Company Affairs
R.No.536, 5th Floor, A- Wing,
Shastri Bhavan,
Dr. Rajendra Prasad Road
New Delhi- 110 001.**

Ph. 011- 23383180

2. The list of Central Assistant Public Information Officers (CAPIOs) given by Department of Posts is given in **Annexure III.**

3. The names of Appellate Officers address and telephone number are given as under:

1. **Shri Y.S.Malik,
Joint Secretary,
Ministry of Company Affairs,
R.No.505, 5th Floor, A- Wing,
Shastri Bhavan,
Dr. Rajendra Prasad Road
New Delhi- 110 001.**

Ph. 011- 23381226

2. **Shri Paul Joseph,
Economic Adviser,
Ministry of Company Affairs
R.No.533, 5th Floor, A- Wing,
Shastri Bhavan,
Dr. Rajendra Prasad Road
New Delhi- 110 001.**

Ph. 011- 23385010

Such other information as may be prescribed

(In pursuance of Section 4(1)(b)(xvii) of the Right to Information Act, 2005)

NIL
